

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**APPEAL NO. 35 OF 2016 &
IA NO. 90 OF 2016**

Dated: 11th March, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**GMR Kamalanga Energy Ltd. ...Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Amit Kapur
Mr. Vishrov Mukherjee

Counsel for the Respondent(s) : Mr. Raj Kumar Mehta
Mr. Abhishek Upadhyay
Ms. Himanshi Andley for R-2

ORDER

Admit. Issue notice. Mr. R.K. Mehta, learned counsel takes notice on behalf of Respondent No.2 and seeks four weeks time to file reply. Notice be issued to the other respondents returnable on 29.04.2016. Dasti in addition is permitted.

List the matter on **29.04.2016**. In the meantime, learned counsel for the respondents may file reply on or before 08.04.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 25.04.2016 after serving copy on the other side.

**(I.J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/dk